

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : SMC-1 : NEW DELHI
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No.8178/Del/2019
Assessment Year: 2016-17

Inderjit Kaur,
AP-89, Shalimar Bagh,
New Delhi.

Vs. ITO,
Ward-34(2),
New Delhi.

PAN: AAIPK8718P

(Appellant)

(Respondent)

Assessee by : Shri Vaibhav Bajaj, FCA
Revenue by : Shri Om Prakash, Sr.DR

Date of Hearing : 03.11.2021
Date of Pronouncement : 03.11.2021

ORDER

This appeal filed by the assessee is directed against the order dated 24th June, 2019 of the CIT(A)-12, New Delhi, relating to Assessment Year 2016-17.

2. The ld. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also obtained Form No.3 from the Department. He accordingly submitted that this appeal may be allowed to be withdrawn.

3. In absence of any objection from the side of the ld. DR, the request of the assessee for withdrawal of the appeal is allowed.
4. In the result, the appeal is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 03rd November, 2021.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 03rd November, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi